



**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.08.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.78/9/AMR/2021	IA(IBC)/182/2022	12A of the IBC	Kantipudi Venkata Raju, IRP of M/s Sri Srinivasa Spintex (India) Private Limited

**Counsel for Petitioner(s):**

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Ries

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

IA(IBC)/182/2022 is allowed, vide separate orders.

**SD/-  
JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**



**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH**

**I.A.No.182/2022**

**In**

**CP (IB) No.78/9/AMR/2021**

**Under Section 12A of the Insolvency and Bankruptcy Code,  
2016 Read with Regulation 30 A of the Insolvency and  
Bankruptcy Code (Corporate Insolvency Resolution Process)  
Regulations, 2016**

In the matter of  
**M/s. SRI SRINIVASA SPIN TEX (INDIA) LIMITED**

**BETWEEN:**

M/s.Gayathri Cotton Pressing Mills Private Limited,  
Through Mr.Kantipudi Venkata Raju, Interim Resolution  
Professional for M/s.Sri Srinivasa Spin Tex (India) Limited,  
Survey No.39/1, Kurnuthala (Village),  
Vatticherukuru (Mandal),  
Guntur District – 522017.

...Applicant/Operational Creditor

**Order dated on: 22.08.2022**

**Coram:**

**Justice Telaprolu Rajani, Member Judicial.**

**Parties/Counsels present:**

For the Applicant : Mr.Kantipudi Venkata Raju.



## **ORDER**

1. This Application filed by the Applicants under Section 12A of the Insolvency and Bankruptcy Code, 2016 Read with Regulation 30-A of the Insolvency and Bankruptcy Code (Corporate Insolvency Resolution Process) Regulations, 2016 seeking to withdraw the CP (IB) No. 78/9/AMR/2021, which is admitted by this Tribunal vide its order dated 17.08.2022. The Regulation 30-A of the IBC (CIRP) Regulations, 2016, is re-produced under:

*“30-A Withdrawal of application – (1) An application for withdrawal under Section 12-A may be made to the Adjudicating Authority –*

*(a) before the constitution of the committee, by the applicant through the Interim Resolution Professional”*

2. The IRP states that complete fee was received and he filed Form- FA and recorded the same. Since, there is a settlement between the parties, I.A No.182/2022 is allowed and permission is granted to withdraw the Petition. Hence, CP (IB) No.78/9/AMR/2021 is dismissed as withdrawn.



Accordingly, CP (IB) No.78/9/AMR/2021 along with I.A.No.182/2022 are disposed of.

**Sd/-**

**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**

*Swamy Naidu*